



## \$~11 & 12

## \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.M.C. 335/2021 & CRL.M.A. 1734/2021

CENTRAL BUREAU OF INVESTIGTATION ..... Petitioner

Through: Mr. Anupam S. Sharma, SPP with

Mr. Prakash Airan, Ms. Harpreet Kalsi, Mr. Abhishek Batra, Mr. Ripudaman Sharma, Mr. Vashisht Rao and Mr. Syamantak Modgill,

Advocates.

versus

MAHESH KUMAR ..... Respondent

Through: Mr. Amir Khan, Mr. Karan Kumar

Gogna, Mr. Harsh Srivastava, Mr. Akshay Sahni and Mr. Shivam

Tandon, Advocates.

Mr. Kirtiman Singh, CGSC with Ms.

Vidhi Jain, Advocate for UOI.

+ CRL.M.C. 3380/2022 & CRL.M.A. 14176/2022

SAMEER SANDHIR ..... Petitioner

Through: Mr. Amir Khan, Mr. Karan Kumar

Gogna, Mr. Harsh Srivastava, Mr. Akshay Sahni, Mr. Arshdeep Singh Khurana and Mr. Shivam Tandon,

Advocates.

versus

CENTRAL BUREAU OF INVESTIGATION

AND ANR. ..... Respondents

Through: Mr. Anupam S. Sharma, SPP with

Mr. Prakash Airan, Ms. Harpreet Kalsi, Mr. Abhishek Batra, Mr. Ripudaman Sharma, Mr. Vashisht Rao and Mr. Syamantak Modgill,

Advocates for CBI.





Mr. Ripu Daman Bhardwaj, CGSC with Mr. Kushagra Kumar and Mr. Abhinav Bhardwaj, Advocates for UOI.

## CORAM: HON'BLE MR. JUSTICE ANOOP KUMAR MENDIRATTA ORDER 16.05.2024

Learned counsel for petitioner in CRL.M.C. 3380/2022 and learned counsel for respondent in CRL.M.C. 335/2021 seek an adjournment.

On query, learned counsels clarify that cross-examination of witnesses, other than those who have deposed with reference to the CDs in question or qua procedural aspect of Rule 419(A)(17), as referred in order dated 25.07.2022 in CRL.M.C. 3380/2022, is being conducted.

List on 22.08.2024.

Interim orders, if any, to continue.

A copy of this order be kept in connected petition.

ANOOP KUMAR MENDIRATTA, J.

MAY 16, 2024/R

%